

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 2

Miscellaneous Application (Ors) No. 11854 of 2024

(On behalf of Applicant)

in

EXCISE Appeal No. 10802 of 2019

[Arising out of Order-in-Appeal No. CCESA-SRT(APPEALS)/PS-764/2018-19 DATED 29.01.2019 passed by Commissioner (Appeals), CGST & Central Excise, -Surat]

Pr. Commissioner, CGST & Central Excise,

.... Appellant

Daman Commissionerate, 2nd Floor, Hani's Landmark,
Above HDFC Bank, Vapi Daman Road, Vapi 396191

VERSUS

M/s. Shri Gopala Industries

.... Respondent

Survey No. 649/2, Agarwal Industrial Estate,
Somnath Road, Dabhel, Nani Daman, Daman-369210

APPEARANCE :

Shri Vinay S. Sejpal for the Applicant-Assessee

Shri Rajesh R Kurup, Superintendent (AR) for the Respondent-Revenue

CORAM:

HON'BLE DR. AJAYA KRISHNA VISHVESHA, MEMBER (JUDICIAL)

HON'BLE MR. SATENDRA VIKRAM SINGH, MEMBER (TECHNICAL)

Misc. ORDER NO. 10338/2026

Final ORDER NO. 10348/2026

DATE OF HEARING/ DECISION : 05.05.2026

DR. AJAYA KRISHNA VISHVESHA :

Learned AR for the Revenue requests to withdraw appeal on monetary limit as the amount involved is Rs. 47,00,000/- which is less than Rs. 60Lakh.

2. As the amount involved is less than the monetary limit prescribed for litigation vide Instruction F.No. 160390/20/2024-JC-CBEC dated 06.08.2024, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

(Dr. AJAYA KRISHNA VISHVESHA)
MEMBER (JUDICIAL)

(SATENDRA VIKRAM SINGH)
MEMBER (TECHNICAL)

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